

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Review Application No. 103 of 1991

IN

Original Application No. 99 of 1990

this the 30th day of April, 1996.

HON'BLE MR JUSTICE B.C. SAKSENA, VICE-CHAIRMAN
HON'BLE MR D.K. SETH, ADMN. MEMBER

Hari Nath

Applicant

Versus

The Asstt. Director Census, c-9, Mahanagar,
Lucknow.

2. The Director Census, Govt. of India, 25 Newal
Kishore Road, Lucknow.

3. The Registrar General Census, Govt. of India,
Man Singh Road, New Delhi.

Respondents

O R D E R

HON'BLE MR JUSTICE B.C. SAKSENA, V.C.

We have perused the Review Application and have gone through the order passed by Division Bench in O.A. No. 99/90. The O.A. was dismissed as barred by time. The Plea taken in the Review Application is that ^{due to} bonafide mistake the applicant had filed ^{This} writ petition before the Hon'ble High Court, ^{has} not been accepted by the Division Bench of this

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Tribunal. The order dated 12.11.90 was also passed on merits. The Review Application does not disclose any ground narrated under order 47, Rule 1 of CPC. No error apparent on the face of the record has been pointed-out. The Review Application, therefore, lacks merit and is rejected summarily

✓
Member(A)

Lucknow; Dated; 30.4.96
Girish/-

B.C. Dikshit
Vice-Chairman